# CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI.

PRINCIPAL BENCH, COURT NO. III

#### **EXCISE APPEAL NO. 52298 OF 2019**

[Arising out of the Order-in-Original No. UDZ-EXCUS-000-COM-0075-18-19 dated 26/02/2019 passed by Commissioner, Central Excise & CGST Commissionerate, Udaipur.]

M/s The India Cements Ltd., Formerly M/s Trinetra Cement Ltd. ...Appellant

Village – Vajwana, District – Banswara – 327 025.

**Versus** 

The Commissioner,
Office of the Commissioner – CGST.

...Respondent

142-B, Hiran Magri, Sector – 11, Udaipur (Rajasthan).

### **APPEARANCE:**

Ms. Asmita Singh, Advocate for the appellant. Shri Sanjay Kumar Singh, authorized representative for the Department

# **CORAM:**

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL) HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

**DATE OF HEARING: 08.02.2023 DATE OF DECISION: 18.04.2023** 

# **P.V. SUBBA RAO**

The appeal is partly allowed. For order see order of date in Excise Appeal No. 51610 of 2019.

(Order pronounced in Court on 18/04/2023.)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

(BINU TAMTA)
MEMBER (JUDICIAL)